

[English]

Gas based Power Project

2340. SHRI GIRDHARIL LAL BHARGAVA : Will the PRIME MINISTER be pleased to state :

(a) whether any allocation has been made for 160 MW gas based power project at Ramgarh;

(b) if so, the details thereof; and

(c) the time by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). An allocation of 0.55 MMSCMD (Metric Million Standard Cubic Metre per day) of gas has been made for one unit of 35.5 MW Gas Turbine (GT) out of a total of 4 units (3x35.5 MW GT + 1x53.5 MW ST) of 160MW Combined Cycle Gas Turbine Power Project planned at Ramgarh.

One Gas Turbine of 35.5 MW has been commissioned on 12.1.1996 using H.S.D. due to non-availability of gas. Rajasthan State Electricity Board has informed that gas supply from OIL's wells has commenced with effect from 5.7.1996 but it has not been possible to operate G.T. due to low calorific value of the gas on account of high nitrogen and other inert gas contents.

(c) Installation of two GT units of 35.5 MW capacity each and one steam turbine unit of 53.5 MW will depend upon the additional allocation of gas, techno-economic clearance of the Project by Central Electricity Authority and Investment sanction by the Planning Commission.

Construction of Bridge over Ravi

2341. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether there is a dire need for construction of a bridge at Ravi in Basohli area of Jammu & Kashmir keeping in view the construction of Ranjit Sagar Dam at the River Ravi;

(b) if so, the steps taken to take up the project;

(c) the estimated cost and the time schedule for completion of this proposed project; and

(d) the acres of land of Basohli areas (both agricultural and non-agricultural) likely to be submerged under water and the compensation paid to the families which are going to be dislocated by the Ranjit Sagar (Thein) Dam Project and the number of cases still pending for disposal?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir.

(b) and (c). A preliminary Project report for construction of cable stayed bridge costing Rs.6100 Lacs has been prepared and is being examined by the Government of J&K.

(d) The Revenue Department of the Govt. of J&K is collecting the details of the information.

Encroachment on Government Land

2342. SHRI RAM SAGAR : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the photograph of a building appearing in the "Times of India" dated July 17, 1996 under construction on Vikas Marg in east Delhi;

(b) if so, whether the building has been encroached upon public land as had been alleged in the newspapers and if so, the reasons for not checking the encroachment of the Government land and the steps taken by the Government to get its land vacated;

(c) whether Government land has also been encroached in a big way in Sainik Farms; and

(d) if so, the action the Government propose to take to clear the encroachments from the Government land as well as from the agricultural land in Sainik Farms indicating the number of such unauthorised buildings?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) and (d). Municipal Corporation of Delhi had reported that there is no encroachment on right of way of roads maintained by it. However, as and when such encroachments are detected, action is taken to remove them. As regards unauthorised construction in Sainik Farm, since 1.1.1996, 22 cases of unauthorised constructions have been booked by Municipal Corporation of Delhi for taking action under the DMC Act.

Petrol Pumps

2343. SHRI CHURCHILL ALEMAO : Will the PRIME MINISTER be pleased to state:

(a) total number of petrol pumps operating withing the State of Goa;

(b) the number of petrol pumps which have been given licence under SC/ST quota and also their place of operations;

(c) whether the Government propose to grant more licences for petrol pumps in Goa during the current year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b). As on 1.4.1996, 69 retail outlet dealerships were operating in Goa. Out of the above, 4 dealerships pertain to 'SC' and one to 'ST'.

(c) and (d). Seven new retail outlets have been included in the RO marketing Plan 1993—96 for Goa as per details given below :

Locations	Districts
1. Kundain	N.Goa
2. Tiviam	N.Goa
3. Councilim	S.Goa
4. Fradilem	S.Goa
5. Margao	S.Goa
6. Nuvem	S.Goa
7. Padi	S.Goa

Advance by HUDCO

2344. SHRI MULLAPPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether HUDCO has advanced any amount by way of loan to Periyaram Medical College at Cannanore, Kerala;

(b) if so, the details of amount sought by the Medical College and the amount sanctioned by HUDCO;

(c) the details of terms/conditions of the sanctioned amount;

(d) whether the Government of Kerala had given any undertaking/guarantee for such loan;

(e) whether the present Government of Kerala has withdrawn the guarantee; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). HUDCO has sanctioned loan assistance of Rs.50 Crores to Kerala State Cooperative Hospital Complex & Centre for Advanced Medical Services Ltd., Pariyaram, Kannur for the construction of a Medical College and Super Speciality Hospital Complex (Phase I) at Pariyaram, Kannur, Kerala. The agency had initially sought loan assistance of Rs.100 crores for this project.

(c) The terms and conditions of the loan sanction were as under :

(i) Rate of interest - 19% with rebate of 0.5% for prompt repayment of principle and interest.

(ii) The loan would be covered by State Government guarantee.

(iii) Period of repayment of loan -10 years.

(d) to (f). The Government of Kerala had initially agreed to extend Government guarantee to secure the loans, but subsequently withdrew the same without assigning any reason. However, on the request of the

agency, HUDCO has permitted it to mortgage the land and property on it as security.

Water Scarcity

2345. SHRI SANAT MEHTA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the amount released to Gujarat by Centre to overcome water-shortage in villages and towns in the current year;

(b) if so, the details thereof; and

(c) latest reported number of no source villages in Gujarat after this scarcity?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). The amount released to the State Government of Gujarat under the Centrally Sponsored Accelerated Rural Water Supply Programme during 1996-97 is Rs. 1451.50 lakhs. No amount has been released in the current year for drinking water supply in towns.

(c) As on 31.5.1996 there were 697 'Not Covered' habitations/villages in Gujarat.

Poverty Eradication Programmes

2346. DR. ARUN KUMR SARMA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the number of poverty eradication programmes in which target fixed were achieved by the Government of Assam during the last two years;

(b) the targets fixed for these programmes during the current financial year;

(c) whether on the spot review of these programmes have been conducted so far; and

(d) if so, the findings thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) The major poverty alleviation schemes being implemented in Assam are the Integrated Rural Development Programme (IRDP), the Jawahar Rozgar Yojana (JRY), the Nehru Rozgar Yojana (NRY), and the Urban Basic Services for the Poor (UBSP). The targets and achievements for these programmes during the last two years (i.e. 1994-95 and 1995-96) are given in the attached statement-I.

(b) The targets fixed for these poverty eradication programmes during the current financial year (i.e. 1996-97) are given in the attached statement-II.

(c) and (d). Two high level on the spot reviews of rural development programmes in North Eastern States including Assam have been done in January, 1994 and October, 1994. Some of the major decisions taken in